**(2021) 12 SEBI CK 0022**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No. 757, 758, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 890, 986 Of 2021, Appeal No. 440, 441, 443, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 524 Of 2021

Vivek Kudva And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

**Date of Decision :** 07-12-2021

**Acts Referred:**

**Citation :** (2021) 12 SEBI CK 0022

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer;M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Rahul Dev, Ranjit Shetty, Arvind P. Datar, Pratap Venugopal, Suraj Chaudhary, Atishay Jain, Janak Dwarkadas, Ankita Singhania, Shruti Rajan, Kunal Katariya, Tomu Francis, Arka Saha

# Judgement

1. A supplementary affidavit has been filed by the appellant in Appeal No. 443 of 2021 bringing on record the subsequent event that has taken in place during the intervening period. Let a reply to this affidavit be filed by SEBI within two weeks. Rejoinder may be filed within two weeks thereafter. List these appeal along with the other connected appeals for admission and for final disposal on January 10, 2022.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy

sent by fax and/or email.